

SUPRA PACIFIC MANAGEMENT CONSULTANCY LIMITED

CIN: L74140MH1986PLC039547

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This Public Announcement cum Corrigendum to the DPS is being issued by **Arihant Capital Markets Limited** ("Manager to the Offer") on behalf of Mr. Joby George (**Acquirer 1**), Mr. C Radhakrishnan (**Acquirer 2**), Mr. C M Arun Kumar (**Acquirer 3**), Mr. T Sandeep Babu (**Acquirer 4**) and Sanat Multitrade Private Limited (**Acquirer 5**) (hereinafter collectively referred to as "**Acquirers**") in respect of the Open Offer to the Equity Shareholders of **Supra Pacific Management Consultancy Limited** ("**Target Company**") pursuant to and in compliance with Regulation 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereto ("SEBI SAST Regulations"). This Corrigendum should be read in conjunction with the DPS published on July 18, 2019 in publications (a) Business Standard, all India English and Hindi editions; and (b) Mumbai Lakshwadeep, Mumbai Marathi edition.

The terms used in this Corrigendum to the DPS have the same meaning assigned to them in the DPS issued earlier, unless otherwise specified.

REVISION OF THE OFFER PRICE – TO INCLUDE INTEREST FOR DELAYED PAYMENT

In accordance with SEBI's letter dated November 25, 2019, the Acquirers have been directed to pay interest @ 10% p.a. for delay in payment beyond scheduled payment date i.e. December 27, 2019, being the last date for payment of consideration under the offer in accordance with timelines as stipulated in the SEBI SAST Regulations, based on SEBI Observation Letter No. SEBI/HO/CFD/DCR2/OW/P/2019/29934/1 dated November 13, 2019. The delay was due to pending statutory approval from the Reserve Bank of India (RBI) which was received on January 2, 2020. Accordingly, in line with the directions received from SEBI, offer price has been revised to Rs. 21.60 (*Rs. 21.30 original offer price plus Re. 0.30 towards interest as detailed above*).

Funds requirements

Consequent to aforesaid revision in the offer price, the maximum purchase consideration payable by the Acquirers in case of full acceptance of this Offer would be Rs. 3,08,92,492.80 (Rupees Three Crore Eight Lakhs Ninety Two Thousand Four Hundred Ninety Two and Paise Eighty only) for acquisition of 14,30,208 Equity Shares at the revised offer price as indicated above.

Revision in Escrow Account

In accordance with the provisions of SEBI SAST Regulations, the Acquirer has enhanced the value of the Escrow Account and has deposited additional Rs. 4,29,100/- (Rupees Four Lakhs Twenty Nine Thousand One Hundred only) with ICICI Bank Limited, Backbay Reclamation branch, Mumbai. The Acquirers have duly empowered the Managers to the Offer to realise the value of the Escrow Account in terms of Regulation 21(1) of the SEBI SAST Regulations.

As a result, the total amount in escrow maintained in compliance with the SEBI SAST Regulations is Rs. 3,08,92,531/- (Rupees Three Crore Eight Lakhs Ninety Two Thousand Five Hundred Thirty One only) which is over 100% of the offer size.

SCHEDULE OF ACTIVITIES

Activity	Original Schedule	Revised Schedule
Public Announcement Date	Thursday, July 11, 2019	Thursday, July 11, 2019
Detailed Public Statement Date	Thursday, July 18, 2019	Thursday, July 18, 2019
Filing of Draft Letter of Offer with SEBI	Thursday, July 25, 2019	Thursday, July 25, 2019
Last date for competing offer	Thursday, August 8, 2019	Thursday, August 8, 2019
SEBI observations on draft LOF	Monday, August 19, 2019	Wednesday, November 13, 2019
Receipt of approval from Reserve Bank of India*	N.A.	Thursday, January 2, 2020
Identified Date (for the purpose of determining the shareholders to whom the LOF shall be sent)	Wednesday, August 21, 2019	Monday, January 6, 2020
Date by which LOF will be despatched to the shareholders	Wednesday, August 28, 2019	Monday, January 13, 2020
Last date by which the Board of TC shall give its recommendation	Tuesday, September 3, 2019	Thursday, January 16, 2020
Issue Opening Advertisement Date	Wednesday, September 4, 2019	Friday, January 17, 2020
Date of commencement of tendering period (open date)	Thursday, September 5, 2019	Monday, January 20, 2020
Date of expiry of tendering period (closure date)	Thursday, September 19, 2019	Friday, January 31, 2020
Date by which payment of consideration would be completed for the shares acquired	Friday, October 4, 2019	Friday, February 14, 2020

* Refers to the date on which the letter dated December 29, 2019 from the Reserve Bank of India was received by the Target Company, granting the approval for the proposed change in Management and Control of the Target Company to the Acquirers.

Reference to the various dates as mentioned in the Public Announcement, DPS should be read as per revised activity schedule mentioned above. Except for the change in the offer price and the revision in the schedule of activities, all other terms and conditions remain unchanged.

The Acquirers accept full responsibility for the information contained in this Public Announcement cum Corrigendum and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations. A copy of this Public Announcement cum Corrigendum will be available at SEBI website at <http://www.sebi.gov.in>
Issued by Manager to the Offer on behalf of the Acquirers



Arihant Capital Markets Limited

Merchant Banking Division

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Contact Persons: Mr. Amol Kshirsagar / Mr. Satish Kumar P

Place : Mumbai

Date : January 8, 2020